

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1454
ANSWERED ON:14.08.2013
PROVISIONS OF RTE ACT
Badal Harsimrat Kaur

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether there is any provision under the Right to Education (RTE) Act to compensate all schools across the country which have stopped charging school fees from children;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor and the steps taken/being taken by the Government to help such schools?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. SHASHI THAROOR)

(a) to (c): Since the coming into force of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, the Central Government has provided Rs. 74,993.19 crore under the Sarva Shiksha Abhiyan (SSA) programme to the States/UT Governments to support them in implementation of the RTE Act. The SSA funds are available for the Government and the Government-aided schools as per the revised SSA Framework of Implementation. Several States have started implementing Section 12(1)(c) of the RTE Act which provides for 25% admission of children belonging to the disadvantaged groups and the weaker sections in the private unaided schools. At present, the reimbursement of the costs incurred by the private unaided schools for this category of students is being borne by the State/UT concerned.